

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2016

Subject : Petition for determination of excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of NLC's Power Station, namely NLC TPSI (600 MW), NLC TPS-II Stage-I (3X210 MW), NLC TPC-II, Stage-II (4X210MW) NLC TPC-I Expansion (2X210 MW under Regulation 10 of Tariff Regulations, 2004) in pursuance of the Commission's order dated 12.5.2015 in Petition No. 65/MP/2013.

Date of Hearing : 12.4.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Tamil Nadu Generation and Distribution Corporation Limited

Respondents : Neyveli Lignite Corporation Limited (NLC) & Others.

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri G. Umapathy, TANGEDCO
Ms. Anushree Bardhan, Advocate, NLC

Record of Proceedings

Learned proxy counsel for the NLC submitted that arguing counsel in the matter is not available and requested for adjournment. Request was allowed by the Commission.

2. The petition shall be listed for hearing on 26.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**